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* IN THE HIGH COURT OF DELHI AT NEW DELHI

I.A. 45300/2024

IN

+ CS(COMM) 1028/2024

ANI MEDIA PVT. LTD.

.....Plaintiff

Through: Mr. Sidhant Kumar, Ms. Megha Saha
and Mr. Lahar Jain, Advocates

versus

OPEN AI OPCO LLC

.....Defendant

Through: Mr. Amit Sibal, Sr. Advocate with
Mr. Nirupam Lodha, Mr. Madhav
Khosla, Mr. Gautam Wadhwa, Mr.
Abhi Udai Singh Gautam, Ms.
Rebecca Cardoso and Mr. Rajat
Bector, Advocates
Mr. Shashank Mishra, Ms. Akshi
Rastogi and Mr. Parv Kaushik,
Advocates for Intervenor Broadband
India Forum

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

27.07.2026

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1. The matter is listed on office noting.
2. The judgment in I.A. 45300/2024 was pronounced on 24th July, 2026.
3. Inadvertently, the judgment referred to in paragraph 80 has been mentioned as “**Bartz v. Anthropic** (supra)” instead of “**Richard Kadrey v. Meta Platforms**”.
4. Accordingly, the reference to “**Bartz v. Anthropic** (supra)” in



paragraph 80 shall read as “***Richard Kadrey v. Meta Platforms, Inc.***, 3:23-cv-03417, (N.D. Cal.)”.

5. The corrected judgment in terms of the above order be uploaded.

AMIT BANSAL, J

JULY 27, 2026
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